

1	2
3. Industrial Credit and Investment Corporation of India (as on 30-6-1980)	44.26
4. Industrial Reconstruction Corporation of India (as on 30-6-1980)	60.92
5. Life Insurance Corporation of India (as on 30-9-1980)	5.74
6. Unit Trust of India	Does not advance credit to sick units

Progress of Visakhapatnam Steel Plant

654. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the present stage of progress of Visakhapatnam Steel Plant; and

(b) response of the Planning Commission towards this steel plant during the current financial year?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Various preliminary infrastructural and pre-construction activities in respect of Visakhapatnam Steel Plant have been in progress at site. Of the total estimated requirement of 26600 acres of land for plant, township and off-site facilities, 14308.39 acres had already been acquired till end of September, 1980. Site-levelling works are in progress and around 2 million cubic metres of earth work had been completed till 31-10-1980. Works are also in progress in respect of approach road construction of water and power distribution, site offices, storage sheds, construction of laboratory etc. The State Government is taking action for speedy rehabilitation of displaced families. Railways have also taken up work on construction siding for the Steel Plant. Till 30-9-1980 the cumulative expenditure on the project amounted to Rs. 35.55 crores.

The Detailed Project Report (DPR) for the plant prepared earlier is being revised. The Soviet portion of the revised DPR has already been received and the comprehensive revised DPR is expected to be received by the end of November, 1980.

(b) The Annual Plan for 1980-81 contains a provision of Rs. 70.00 crores for Visakhapatnam Steel Plant.

Applicability of Industrial Dispute Act, 1947 to GIC

655. SHRI SUNIL MAITRA: Will the Minister of FINANCE be pleased to state:

(a) whether the Finance Ministry insists that Industrial Dispute Act, 1947 is not applicable to the General Insurance Corporation; and

(b) if so, reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). The scales of pay and other conditions of service of the employees of the General Insurance are governed by Statutory Schemes framed from time to time by Central Government in exercise of the powers conferred under section 16 of the General Insurance Business (Nationalisation) Act, 1972. In view of this the question of applicability of the Industrial Dispute Act to the General Insurance Industry in so far as the matters covered by the Statutory Schemes are concerned, does not arise.

मंहगाई भत्ते को केन्द्रीय सरकार के कर्म- चारियों के वेतन में समाहित करना

656. श्री रामावतार शास्त्री :
क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मूल्य सूचकांक ऐसे स्तर पर पहुंच गया है जिससे केन्द्रीय सरकार के कर्मचारियों का मंहगाई भत्ता तृतीय वेतन आयोग की रिपोर्ट के आधार